

GOVERNMENT OF INDIA  
MINISTRY OF COOPERATION

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1383**  
TO BE ANSWERED ON 07<sup>TH</sup> DECEMBER, 2021

**Co-operative Societies**

1383. SHRI HIBI EDEN:

Will the Minister of COOPERATION सहकारिता मंत्री be pleased to state:

- (a) whether the Government is aware that Co-operative societies are a State subject under Entry 32 of the State List of Seventh Schedule of the Constitution of India, if so, the need for creating a separate Union Ministry for the same;
- (b) whether a need assessment was conducted to determine the establishment of a Ministry for Cooperative Societies;
- (c) if so, the details thereof and if not, the rationale in introducing this Ministry;
- (d) whether there was a request from the States to establish a Union Ministry to govern Cooperative Societies;
- (e) if not, whether an open discussion was held with the States to collect feedback and to inform of the establishment of the Ministry to the States, since it is a State subject, if so, the details thereof; and
- (f) whether there are any objectives identified to achieve under the Ministry of Cooperative Societies, if so, the details thereof?

**ANSWER**

MINISTER OF COOPERATION

सहकारिता मंत्री (SHRI AMIT SHAH)

(a) to (f): In our country a cooperative based economic development model is very relevant. In order to realize the vision of "Sahakar se Samriddhi", Government of India has created a separate Ministry of Cooperation. As per Government of India (Allocation of Business) Rules, 1961 as notified in Gazette Notification dated 06.07.2021, the following mandate has been allocated to the Ministry:

1. General Policy in the field of Co-operation and Co-ordination of co-operation activities in all sectors,
2. Realisation of vision "from cooperation to prosperity",

3. Strengthening of cooperative movement in the country and deepening its reach up to the grassroots,
4. Promotion of cooperative-based economic development model, including the spirit of responsibility among its members to develop the country,
5. Creation of appropriate policy, legal and institutional framework to help cooperatives realise their potential,
6. Matters relating to National Co-operative Organisation,
7. National Co-operative Development Corporation,
8. Incorporation, regulation and winding up of Co-operative societies with objects not confined to one State including administration of 'the Multi-State Co-operative Societies Act, 2002 (39 of 2002)',
9. Training of personnel of co-operative departments and co-operative institutions (including education of members, office bearers and non-officials).

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